

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,
MUMBAI

MA 170, 166, 334/2018 ; MA 473/2018; IA 334/2018
IA 420/2018; INVP 21/2018; MA 174/ 2018; MA 377/2017
MA 425/2017; MA 501/2017; MA 565/2017; MA 602/2017
MA 549/2017 & MA 837/2018 IN CP (IB)-292/MB/2017

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.09.2018**.

NAME OF THE PARTIES: **Edelweiss Asset Reconstruction Company
Ltd.**

v/s.

Bharati Defence & Infrastructure Ltd.

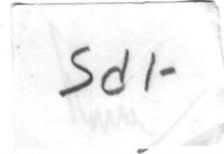
SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. MA 170, 166, 334/2018 ; MA 473/2018; IA 334/2018
IA 420/2018; INVP 21/2018; MA 174/ 2018; MA 377/2017
MA 425/2017; MA 501/2017; MA 565/2017; MA 602/2017
MA 549/2017 & MA 837/2018 IN CP (IB)-292/MB/2017

Heard both the parties. List this matter for further hearing on
10.9.2018.


RAVIKUMAR DURAISAMY
Member (Technical)


B.S.V. PRAKASH KUMAR
Member (Judicial)